

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
(ORDERS BY THE GOVERNMENT)**

Dated Shillong the 08th August, 2025

No.LJ(A)23/85/Pt.II/ 178 – In exercise of the powers conferred by proviso to article 309 read with article 233 of the Constitution of India, the Government of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Meghalaya Judicial Service Rules, 2006 herein after referred to as principle rules namely:-

1. **Short title and commencement** :- (1) These rules may be called the Meghalaya Judicial Service (Amendment) Rules, 2025.

(2) They shall come into force at once.

2. **Amendment of Rule 8** – (1) In column 3 of point (ii) of Sl. 1 for Grade I officer, in between the words “*merit cum seniority*” and “*by the High Court*” the words “*and passing a suitable test*” shall be inserted.

(2) The existing mode of recruitment as contained in column 3 and 4 against item 2 for Grade II and in column 3 and 4 for Grade III shall be substituted as follows:

| Sl. No. 1 | Cadre 2 | Method of Recruitment 3. | Qualification age limit, etc. 3 |
|----------------------|----------------|--|--|
| 2 | Grade-II | (a) By promotion from the cadre of Grade –III selected by the High Court on the basis of criteria indicated in Schedule E. (b) 10 (ten) percent of the posts by promotion strictly on the basis of merit through Limited Departmental Competitive Examination (LCDE) of Grade III Judicial Officers appointed under the Meghalaya Judicial Service Rules, 2006 conducted by the High Court as specified in Schedule B of these Rules. | 5(a) Must have been a cadre of Grade III for a period not less than five years. (b) Must have a minimum of 3 years service as Grade III Judicial Officer. |
| 3 | Grade-III | By direct recruitment on the basis of aggregate marks obtained in a competitive examination conducted through the High Court as indicated in Schedule B of the Rules. | (a) Must be a holder of degree in law granted by a recognised University established by law in India. (b) Must not have attained the age of 35 years. |

| | | | |
|--|--|--|---|
| | | | <p>(c) Must not have completed, as on the last date fixed for receipt of applications 38 years of age in the case of candidates belonging to Schedule Castes or Scheduled Tribes and 35 years of age in the case of others.</p> <p>(d) The candidates must have practiced for a minimum period of 3 (three) years.</p> <p>Explanation-</p> <p>(i) The number of years of practice will be calculated from the date of their provisional enrolment/registration with the concerned State Bar Council.</p> <p>(ii) The candidate must produce a certificate duly certified either by the Principal Judicial Officer of the concerned Court in which he/she has practiced or by an advocate practicing in the concerned Court having a minimum standing of 10 years duly endorsed by the Principal Judicial Officer of such District or a Principal Judicial Officer at such station.</p> <p>(iii) Candidates who are practicing before the High Court or the Supreme Court of India shall produce a certificate duly certified by an advocate who has a minimum standing of 10 years duly endorsed by an officer designated by the concerned High Court or the Supreme Court of India.</p> <p>(iv) In the case of candidates who has worked as Law Clerks with any of the Judges or Judicial Officers in the country, the number of months/years of experience as Law Clerk will be considered while calculating the total number of years of</p> |
|--|--|--|---|

| | | | |
|--|--|--|-----------|
| | | | practice. |
|--|--|--|-----------|

Amendment of Schedule B – (1) The existing *clause 2* of Schedule B shall be re-numbered as *clause 3* and a *new clause 2* shall be inserted as follows:

“2. *The Limited Departmental Competitive Examination for recruitment to Grade II of the Service shall be held at such intervals as determined by the High Court in accordance with the following syllabus.*”

(2) In the existing clause 2 (iv.a) of Schedule B of the principle rule, the figure “100” shall be substituted with the figure “150”.

(3) In clause 3, the existing first paragraph shall be omitted.

(4) In existing clause 1 (ii), i.e. Paper-II the subject “*Bharatiya Nagarik Suraksha Sanhita (BNSS), Bharatiya Sakshya Adhiniyam (BSA) and Bharatiya Nyaya Sanhita (BNS)*” shall be included.

Amendment of Schedule E – (1) The existing Sl. 2 for promotion from Grade III to Grade II shall be substituted as follows:

- (i) *Merit-cum-Seniority and passing a suitability test.*
- (ii) *ACR's of last five years are to be considered and officers having minimum 'Two Good' Grading in ACR's will be considered provided their integrity and character is beyond doubt or there is no doubt.*
- (iii) *Inspection report of the court or the officer, made by the Portfolio/Administrative Judge during the preceding 5 (five) years.*
- (iv) *Assessment of the officer made by the Selection Committee based on the following factors:*
 - (a) *Whether the candidate possesses updated knowledge of law.*
 - (b) *The quality of judgements rendered by the officer.*
 - (c) *Disposal rate in the preceding five years*
 - (d) *General perception and awareness as also communication skills*
- (v) *Performance of the officer in viva voce.*

(2) The existing Sl. 2 for promotion from Grade II to Grade I shall be substituted as follows:

- (i) *Merit-cum-Seniority and passing a suitability test.*
- (ii) *ACR's of last five years are to be considered and officers having minimum 'Three Good' Grading out of five will be considered.*
- (iii) *Must have completed 5 (five) years of Service in the Grade.*
- (iv) *Inspection report of the court or the officer, made by the Portfolio/Administrative Judge during the preceding 5 (five) years.*
- (v) *Assessment of the officer made by the Selection Committee based on the following factors:*
 - (a) *Whether the candidate possesses updated knowledge of law.*
 - (b) *The quality of judgements rendered by the officer.*
 - (c) *Disposal rate in the preceding five years*

- (d) *General perception and awareness as also communication skills.*
(vi) *Performance of the officer in viva-voce.*

Sd/-
(Shri. C. V. D. Diengdoh)
Commissioner & Secretary to the Govt. of Meghalaya
Law Department

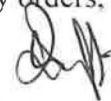
Memo No.LJ(A)23/85/Pt.II/ 178 -A

Dated Shillong the 08th August, 2025

Copy to:-

1. The Accountant General (A&E), Meghalaya, Shillong.
2. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
3. The Registrar General, High Court of Meghalaya.
4. Finance (E) Department.
5. Personnel A.R. (A) Department with reference to their ID/No. 51/2025.
6. Cabinet Affairs Department with reference to their ID/No. 112.
7. DEO Law (A) Department.
8. Guard file.

By orders, etc.



Joint Secretary to the Government of Meghalaya
Law (A) Department